

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH 'GULESTAN' BUILDING NO:6
PRESCOT ROAD, BOMBAY:1

Review Petition No. 59/97 in OA 1323/95

Review Petition No. 58/97 in OA 1402/95

Tuesday the 15th day of July 1997.

CORAM: Hon'ble Shri B.S. Hegde, Member (J)
Hon'ble Shri M.R. Kolhatkar, Member (A)

Bandoo Shankar

... Applicant
in RP 59/97
OA 1323/95.

Manohar Suryabhan

... Applicant in
RP 58/97
OA 1402/95.

v/s.

Union of India and others.

Tribunal's order on Review Petition by Circulation.

(Per Shri B.S. Hegde, Member (J))

The applicants have filed these Review Petition seeking review of the order of the Tribunal dated 5.3.96 in respect of payment of wages. In view of the Apex Court decision in the case of Krishnakumar, the Tribunal had directed the applicants to approach the appropriate authority for payment of wages and on 15.3.97 it came to the conclusion that the powers to try matters in respect of oil fields, coal mines and Railways are given to Central Government as conferred to State Government. Thereby the Central Government became appropriate authority. There should be notification of Central Government appointing this authority to try the matters under payment of wages Act. For want of notification, this authority has no jurisdiction to entertain the application. Therefore, unless there is a notification by the Central Government this Tribunal cannot entertain

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such matters after the decision of Krishnakumar's case. Besides the Review Petition filed by the applicant is belated one i.e. after a lapse of 9 months.

In the result, we see no merit in the Review Petition. The same is dismissed by circulation.

(M.R. Kolhatkar)
Member (A)

Hegde
(B.S. Hegde)
Member (J)

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